

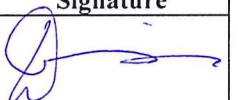
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 31.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.8 of 2018 in CP(IB)No.111/7/HDB/2017
NAME OF THE COMPANY	Lanco Infratech Limited
NAME OF THE PETITIONER(S)	IDBI Bank Limited
NAME OF THE RESPONDENT(S)	Lanco Infratech Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

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Vasayant
Advocate
for R1 & R3
Resolution Professional

Sl.No.1

CA No.8 of 2018 in CP (IB) No. 111/7/HDB/2017

In the matter of IDBI Bank Limited Vs. Lanco Infratech Limited

Date of order: 31.01.2018

ORDER

Heard Ms. Divya Datla, Ld. Counsel along with Shri B. Chandrasen Reddy, Ld. Counsel for the Petitioner and Shri M. Ameya Gokhale and Shri Vaijayant Paliwal, Ld Counsels for Resolution Professional.

The Ld. Counsel for the Respondent is filing his reply today. Shri B. Chandrasen Reddy, Ld. Counsel for the Applicant in CA requested time to file rejoinder.

Post the case on 27.02.2018.

Member (T)

Binnu

Member (J)